

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. SOUTHASIA DIGITAL MEDIA AND ENTERTAINMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. SOUTHASIAN DIGITAL MEDIA & ENTERTAINMENTPRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/11/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TN2005PTC058031
5.	Address of the registered office and principal office (if any) of corporate debtor	# 7, 3RD FLOOR, GANAPATHY COLONY III STREETTEYNAMPET, CHENNAI Chennai TN 600018 IN
6.	Insolvency commencement date in respect of corporate debtor	28/09/2021 (Order communicated on by email 29.09.2021 and 01/10/2021 by post)
7.	Estimated date of closure of insolvency resolution process	27/03/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/002/IP-N00831/2019 -2020/12661
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E.Santhanalakshmi, Advocate Plot No. 42B, Sree Krishna Flats, S-1, 2nd Floor, LIC Nagar 2nd Street, Madipakkam, Chennai, Tamil Nadu - 600091 advocate.santhanalakshmi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E.Santhanalakshmi, Advocate Plot No. 42B, Sree Krishna Flats, S-1, 2nd Floor, LIC Nagar 2nd Street, Madipakkam, Chennai, Tamil Nadu - 600091 advocate.santhanalakshmi@gmail.com
11.	Last date for submission of claims	14/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. SOUTHASIA DIGITAL MEDIA AND ENTERTAINMENT PRIVATE LIMITED** on 28/09/2021.

The creditors of **M/S. SOUTHASIA DIGITAL MEDIA AND ENTERTAINMENT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Date and Place:

: 01/10/2021 Chennai

E.SANTHANALAKSHMI
IRP OF M/S. SOUTHASIA DIGITAL MEDIA
AND ENTERTAINMENT PRIVATE LIMITED